

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/473/2018

Monday this the 4th day of June, 2018

CORAM

**HON'BLE MR. U. SARATHCHANDRAN, JUDICIAL MEMBER
HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

1. Jayakumar.K
S/o.Kuttan
Aged 56 years
Superintendent of Police
Vigilance & Anti Corruption Bureau
Special Investigating Unit II
Thiruvananthapuram
Residing at EVRA 404
Opp: Carmel School
Vazhuthacaud, Thiruvananthapuram-695 014
2. D.Mohanan
S/o.Damodaran
Aged 56 years
Superintendent of Police
Intelligence SBCID
Head Quarters, Pattom
Thiruvananthapuram-695 004
Residing at Aswathy
Chunakara South
Charumoodu P.O
Mavelikkara, Alappuzha Dist:690 101
3. Johnson Joseph
S/o.Joseph
aged 56 years
Superintendent of Police
CBCID, EOW II
Kottayam
Residing at Mattathil House
Mankompu
Chovoor P.O
Kottayam District

[By Advocate Mr.Pirappancode V.S.Sudheer]

V.

1. Union of India, represented by its Secretary, Ministry of Home Affairs
New Delhi- 110 112
2. The Union Public Service Commission
Represented by its Secretary
Shajahan Road, New Delhi-110 001

3. The Selection Committee for Selection to India Police Service Constituted under Regulations of the Indian Police Service (Appointment by Promotion), Regulation 1955
Represented by its Chairman
Union Public Service Commission, New Delhi- 110 001
4. State of Kerala, represented by the
Chief Secretary to Government
Secretariat, Thiruvananthapuram-695 001
5. The State Police Chief
Police Headquarters
Thiruvananthapuram – 695 001

(By Advocate Mr.N.Anilkumar, Sr.PCGC(R) for R1, Mr.Thomas Mathew Nellimoottil,Sr.PCGC for R 2&3 and Mr.M.Rajeev,G.P for R 4&5)

This application having been finally heard on 4.6.2018, the Tribunal on the same day delivered the following in the open court.

ORDER (ORAL)

BY HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Applicants are working as Superintendent of Police (Non IPS) and are retiring on 31.5.2018. They claim that they are eligible to be considered for inclusion in the zone of consideration for appointment to the Indian Police Service by promotion for the vacancies available in the years 2017 and 2018. They apprehend that their retirement from the State Service would stand in the way of their name being considered for the said vacancies. We are told by the State Government Pleader that steps towards filling up of vacancies for the year 2017 are yet to be completed by the State Government.

2. Hence, an order is passed to the effect that the factum of retirement of the applicants from State Police Service will not preclude them from being considered for promotion to Indian Police Service for the vacancies for the years 2017 and 2018, if they are otherwise eligible.

3. The Original Application is disposed of as above. No costs.

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

(U.SARATHCHANDRAN)
JUDICIAL MEMBER

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List of Annexures

Annexure A-1 - True copy of the letter No.A1-18547/2018/PHQ dated 21.4.2018 of the State Police Chief

Annexure A-2 - True copy of the Office Memorandum dated 20.3.2015 of the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training

Annexure A-3 - True copy of the order dated 1.11.2017 in O.A No.180/00866/2017 of this Tribunal.

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